

NOTES OF THE REGISTRY

copies of order
copies of the same
to all resps.
and copies of said
order prepared
for counsel for
both sides.

10/10/04
S. O.

ORDERS OF THE TRIBUNAL

Rs. 150/- in shape of IPO. In the said premises,
this O.A.No. 896 of 2004 is directed to be
confined in respect of Applicant No.1 and
separate OA numbers be assigned in respect
of Applicant Nos. 2 to 3 for statistical
purpose. M.A. is accordingly disposed of.

Yakub
Member (Judicial)

2. ORDER DATED 28.10.2004.

Nonconsideration of the case of
retrenched casual employees under the
Telecom Department of Government of India
is the subject matter of challenge in
this case under section 19 of the Administrative
Tribunals Act, 1985. It appears that a series
of representations have been made by the
Applicants (Annexed to this O.A.) praying
for consideration of their cases for regulari-
sation; which is ^{stated to be} still pending.

In the aforesaid premises, this
Original Application is ^{hereby} disposed-of, at the
admission stage, with direction to the
Respondents to look to the grievances of the
Applicants and grant them necessary relief,
as due and admissible under the rules.

With the aforesaid observations and
directions, this O.A. is disposed of.

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Send copies of this order to the Respondents, alongwith copies of the O.A., and free copies of this order be given to learned counsel appearing for the Applicant and Mr.U.B.Mohapatra, learned Senior Standing Counsel for the Union of India: on whom a copy of this O.A. has already been served.

Charu
28/10/2004
Member (Judicial)